COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 109 OF 2017 & IA NO. 865 OF 2017

Dated: 14th December, 2017

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

M/s Harison Hydel Construction Co. (P) Ltd.

.... Appellant(s)

Vs.

The HP State Electricity Board Ltd. & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. Ajay Vaidya

Counsel for the Respondent(s) : Ms. Parichita Chowdhury

Mr. Satish Arya (Rep.) for R-1

Mr. Manoj Kr. Sharma h/f Mr. Pradeep Misra

ORDER

IA NO. 865 OF 2017

(Appl. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL No. 109 of 2017

Learned counsel for the appellant seeks four weeks time to file rejoinder. He may file the same on or before 12.01.2018 after serving copy on the other side.

List the matter on <u>24.01.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor) Technical Member

ts/tpd